

Sir, I must however add that the Budget in some other aspects reflects the continuance of the policies adopted by the Janata, Lok Dal and the Congress (I) Government of the past.

The whole world knows how defective were the policies and the programmes of the Governments during the past two years, and how anarchic was the Administration. They created an array of confusion, mal-administration, inefficiency, corruption and so on. They encouraged the forces of exploitation of the poor and the down-trodden in the socio-political order of the country. While the Budget as presented by the new Government makes certain new strides in keeping with the Congress (I) Manifesto with which we went to the poll, it has not been able to get over all the hangover of the past. Sir, I hope that the Finance Minister will soon set right the defects and the maladies ushered in by the erstwhile Government in the financial administration of this country.

Sir, I may also be permitted to state that the Budget is no doubt growth-oriented. But, Sir, I doubt whether it will be able to ensure social justice in the country.

Sir, the experts in the field of economic development have already realised that the whole concept of the per capita income or gross national productivity....

MR. CHAIRMAN : Excuse me, how much time you require ?

SHRI LAKSHMAN MALLICK : Only five minutes.

MR. CHAIRMAN : You may continue tomorrow.

Now, Mr. Pahadia, to lay some Papers on the Table.

18.58 hrs.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATIONS UNDER CENTRAL EXCISE RULES AND CUSTOMS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : I beg to lay on the Table:—

(1) A copy each of Notification Nos. 12/80-CE to 20/80-CE (Hindi and English versions) published in Gazette of India dated the 12th March, 1980 seeking to continue the scheme of levy of special excise duty on excisable goods at the hitherto existing rates, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. (Placed in Library see No. LT-394/80.)

(2) A copy each of Notification Nos. 23-80|Customs to 35-80|Customs (Hindi and English versions) published in Gazette of India dated the 12th March, 1980 seeking to continue the scheme of levey of auxiliary duty of customs on imported goods at the hitherto existing rates, under section 159 of the Customs Act. 1962, together with an explanatory memorandum. (Placed in Library see No. LT-395/80).

18.59 hrs.

ANNOUNCEMENT RE. SITTING OF THE HOUSE.

MR. CHAIRMAN : I may inform the House that in order to find more time for financial business, the House may continue to sit during lunch hours also on the 13th and 14th March, 1980. The House will also sit upto 7 P. M. on the 13th March, 1980. There will be a short Duration Discussion on Atrocities on Harijans at 6 P. M. on 13th March, 1980. The House stands adjourned to meet tomorrow at 11 A. M.

19 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 13, 1980/Phalguna 23, 1901 (Saka).